

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-248/ND/2020**

IN THE MATTER OF:

M/s. Power 2SME Pvt. Ltd.

...PETITIONER

Vs.

M/s. PSR Aqua and Engineers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Pankaj Bhagat, Ms. Ishita Rawat, Advs.

For the Respondent/ Corporate-debtor :Ms. Minakshi Jyoti, Adv.

ORDER

The counsel for the operational creditor has submitted that e-filing of the rejoinder has been completed. Physical copy has to be filed. So, she is directed to take urgent steps for filing the physical copy and counsel for the corporate debtor is present and she sought the leave of this Tribunal to place two documents which she has referred to in her reply but could not file at that time due to non availability of translation in English with regard to one document and other document was not readily traceable at the time of filing the reply. Leave has been granted for filing the two documents as sought by the corporate debtor. A week's time has been granted for filing the said documents. No further filing will be allowed in this matter. Post the matter to 23.03.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)